

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 09**

**IA 3453/2024 (NEW IA) IN C.P. (IB)/4697(MB)2018**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **05.07.2024**

NAME OF THE PARTIES: **M/S ASSOCIATED ROAD CARRIERS LTD. VS  
INDSUR GLOBAL LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Avinash R. Khanolkar a/w Adv. Khushbu Bhanushali for the Liquidator present.

**IA 3453/2024**

Ld. Counsel for the Liquidator informs that all the assets of the Corporate Debtor have been liquidated; however, some distribution is pending. He submits that the Statutory period of the Liquidation is coming to end on 22.06.2024, therefore seeks extension in the liquidation period by further 6 months w.e.f. 23.06.2024.

In view of the above, we consider it appropriate to allow the extension of 6 months from 23.06.2024 in the liquidation period. IA 3453 of 2024 is allowed and disposed of.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**